

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

(3)

Allahabad this the 27th day of October, 2004.

Contempt Application No. 225 of 2003.

Hon'ble Mr. A.K. Bhatnagar, Member- J.

Hon'ble Mr. S.C. Chaube, Member- A.

Bhagwanta and Ors.

.....Applicant

By Advocate : Sri N.L. Srivastava

V E R S U S

Smt. Teenu Joshi, Development Commissioner(Handicrafts),
M/o Textile, West Block No.7, R.K. Puram, New Delhi.

.....Opp.Party

By Advocate : Sri Amit Sthalekar

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM.

This contempt application has been filed for punishing the respondent for wilful disobedience of order dated 31.05.2001 passed in O.A No..141/93 connected with 404/93 and 1930/93 by which following order was passed :-

"Considering the facts and circumstances and judgment of Hon'ble Supreme Court, in our opinion, it would be just and proper to give opportunity to the applicants to make application before respondent No. 2, Development Commissioner(H), M/o Textile, West BlockNo. 7, R.K. Puram, New Delhi claiming the scale and pay of Carpet Training Officer for the period they had discharged their duties. The representations shall be made within a period of 3 months from the date of communication of this order. The representations, if so filed, shall be considered by respondent No. 2 in the light of order passed by Hon'ble Supreme Court and orders passed by J&K High Court and this Tribunal within a period of six months from the date a copy of this order is filed by the applicant. All the O.As are disposed of finally."

2. Learned counsel for the respondents filed counter on behalf of respondent alongwith delay condonation application. Delay is condoned and the CA is taken on record. Learned counsel for the respondents submitted that the compliance of the order passed in O.A No. 141/93 alongwith O.A Nos.404/93 & 1930/93 have duly been complied with and invited our attention on CA-1,2,3 & 4 by which officiating allowance of the applicants have been made vide order dated 10.08.2004. Learned counsel for the applicants submits that the order has already been complied with. Accordingly the CCP is dismissed and the notices issued is hereby discharged.

/Anand/

Member- A.

Member- J.